

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

112. IA/1784/2024 IN C.P. (IB)/875(MB)2019

IN THE MATTER OF

Moditech International

Vs

Maestros Mediline Systems Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **09.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

219. IA/2517/2021 IA/2602/2021 IA/2678/2021 IA/154/2022 IA/335/2022
IA/859/2022 CONT.A./9/2022 IA/4590/2023 IA/1074/2024 IN C.P.
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MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in CONT.A./9/2022:

Counsel Ashish Pyasi (PH)

For the EPFO in IA/1074/2024:

Adv. Shraddha Talkar (PH)

ORDER

CONT.A./9/2022

Mr. Ashish Pyasi appearing on behalf of the applicant prays for a short adjournment. In view of the request made, adjourned to **29.04.2024**.

I.A. 1074/2024

Adv. Shraddha Talkar appearing on behalf of the EPFO submits that she has not received the copy of the reply. On the other hand, the Ld. Counsel for the respondent submits that the copy of the reply has already been served upon the EPFO Department. Adjourned to **09.05.2024**.

All the remaining application listed on **09.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)